

**F.No. A-22013/02/2011-Ad.VI**  
 Government of India  
 Ministry of Finance  
 Department of Revenue  
 (Central Board of Direct Taxes)  
 \* \* \* \* \*

New Delhi, the 9<sup>th</sup> May, 2011.

**ORDER NO. 82 OF 2011**

The following transfers/posting in the grade of Deputy/Assistant Commissioner of Income Tax on compassionate grounds/administrative requirements is hereby ordered with immediate effect and until further orders:

Sl. No.	Civil Code	Name of the officers (S/Shri/Ms.)	Present CCA Region	New CCA region
1.	NA	Verghese Joseph	NADT, Nagpur	CCA, Mumbai
2.	Probationer / 63 <sup>rd</sup> batch	Karni Dan	UOP, CCA Cochin	CCA, Jaipur
3.	Probationer / 63 <sup>rd</sup> batch	Anurag Dubey	UOP, CCA Chennai	CCA, Kanpur
4.	Probationer / 63 <sup>rd</sup> batch	Ramanathan R	UOP, CCA, Cochin	CCA, Chennai

2. The following officers are being retained in their Region in relaxation of transfer policy on administrative requirements

Sl. No.	Civil Code	Name of the officers Shri/Ms	Present CCA Region	New CCA region
1.	NA	Bhabendra Chand Medhi	UOP, CCA, Patna	Retained in CCA Guwahati
2.	04600	T. R. Rahman	UOP, CCA, Guwahati	Retained in CCA, Patna

3. The local Placement Committee in the region of the Cadre Controlling CCsIT shall ensure that further placement of the officers are done in accordance with the provisions of the Transfer Policy. In respect of the officers who have completed period of continuous stay in field postings as envisaged in the Transfer / Placement Guidelines-2010 (8 years / 5 years / 3 years / 2 years in a post etc., as the case may be) and not due for transfer out of the region, the case of such officers shall be considered by the Local Placement Committee and transfer them suitably within the region by changing their stations or posting them in exempt / non-field postings in accordance

with the Transfer / Placement Guidelines – 2010 and clarifications issued by the CBDT in this regard.

4. All the Officers mentioned above should be relieved wherever applicable before 13<sup>th</sup> May, 2011 positively under intimation to the Board. The compliance reports regarding relieving / joining of the above officers may be forwarded by the concerned CCIT (CCA) to the Database Cell at [dbc.cbdt@incometaxindia.gov.in](mailto:dbc.cbdt@incometaxindia.gov.in) by 18.05.2011 positively.

5. The CCIT (CCA) shall ensure that the officers before being relieved submit their Resume / Self Assessment and report / review the ACRs for the period ending 31.3.2011 of their subordinates and submit them to the concerned Reviewing Officers, as the case may be.

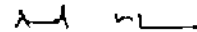
7. Hindi version of this Order will follow.



(Anand Upadhyay)

Under Secretary to the Government of India

1. Officers concerned through CCIT (CCA) of the concerned Region.
2. All Chief Commissioners/Directors General of Income Tax.
3. JS(FT&TR-1)/DGIT(HRD).
4. Principal Chief Controller of Accounts, New Delhi.
5. Zonal Accounts Officer, CBDT, C/o: CCIT concerned.
6. PPSs to FM / MOS(R) / Secretary (Revenue) / SP. SECY. (R) / Chairman, CBDT/ Members, CBDT/ JS (Admn.) CBDT / JS(R).
7. Adviser to FM.
8. Hindi Section for Hindi version.
9. Secretary General, IRS Association/TIGOA/All India Income Tax SC & ST Employees Welfare Association.
10. Web Manager for [www.irsofficersonline.gov.in](http://www.irsofficersonline.gov.in) website.



(Anand Upadhyay)

Under Secretary to the Government of India